

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 202
IB-497/ND/2020**

IN THE MATTER OF:

M/s. Axis Integrated Systems Ltd.

...PETITIONER

Vs.

M/s. Aon Consulting Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 11.12.2020
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Mr. Rohan Khanna, Advocate.

For the Respondent/ Corporate-debtor :

ORDER

IA No. 3045 of 2020 read with IA No. 4739 of 2020.

This is an application for releasing the amount deposited by the Corporate-debtor and permission to withdraw the application under Section 9.

For the reasons stated in the application No. 3045 of 2020 as well as in the application No. 4739 of 2020, in terms of the said applications the Learned Counsel for the Operational-creditor Mr. Rohan Khanna is permitted to withdraw the renewed demand draft of Rs. **23,35,153.00/-**. The permission to withdraw the Section 9 application is granted and the application is dismissed as withdrawn.

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**(V.K. Subburaj)
Member (T)**

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**(P.S.N. Prasad)
Member (J)**